NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 611 of 2025

IN THE MATTER OF:

Anil Biyani Suspended Director of Future Ideas Company Ltd.

...Appellant

Versus

Axis Trustee Services Ltd. & Anr.

...Respondents

Present:

For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Ms.

Petrushka Dasgupta, Mr. Harsh S. Moorjani, Mr. Mridul Yadav, Ms. Krishna Baruah, Mr. Anand Singh

Sengar, Mr. Raghav Mittal, Advocates.

For Respondents: Mr. Krishnendu Datta, Sr. Advocate with Ms.

Suchitra Valjee, Mr. Varun Nathani, Mr. Sanidhya Kumar, Mr. Ankit Lohia, Ms. Palak Damani, Mr. Kartik Nagarkatti, Ms. Rajyi Shah, Advocates for R-

1.

Ms. Priyanka Jain, Ms. Swastika Mukherjee,

Advocates for R-2 (IRP).

ORDER (Hybrid Mode)

23.04.2025: Heard Shri Arun Kathpalia, learned senior counsel for the Appellant and Shri Krishnendu Datta, learned senior counsel appearing for the Respondent. Hearing completed. **Judgment reserved**.

Both the parties are at liberty to submit their Short Notes of Submission of not more than five pages along with judgments relied, within 10 days.

In the meantime, CoC, if not constituted, shall not be constituted till delivery of the judgment.

[Justice Ashok Bhushan] Chairperson

> [Barun Mitra] Member (Technical)

> [Arun Baroka] Member (Technical)

Archana/nn